

MANOJ JAIN
REGISTRAR GENERAL



HIGH COURT OF DELHI

Sher Shah Road

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Most Urgent/Through Email

No.249/RG/DHC/2020

Dated: 06.08.2020

To

1. The District & Sessions Judge (HQs.)
2. The District & Sessions Judge-cum-Special Judge (PC Act) CBI, Rouse Avenue Court Complex
3. All the District & Sessions Judges
4. The Principal Judge (HQs) (Family Courts)

Respected Sirs/Madams,

This is in reference to the Office Order No. 26/DHC/2020 dated 30.07.2020 whereby on the recommendation of Hon'ble Administrative and General Supervision Committee, all the District Courts have been directed to take up all the cases listed before them through videoconferencing. It has also been directed that evidence shall be recorded only in *ex-parte* and uncontested matters where the same is required to be tendered by way of affidavit.

I am directed to inform you that no adverse order be passed in non-urgent/routine matters where the concerned advocate/litigant is unable to join the proceedings through video conferencing, till the time the normal functioning of the courts is resumed. I am also directed to request you to launch a 'special drive' in coordination with the office bearers of respective Bar Associations to ensure that email IDs and mobile numbers of advocates are duly captured/fed in the Case Information System (CIS).

With regards,

Yours sincerely,

(Manoj Jain)